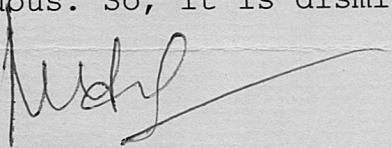


(2)  
CCP No. 27/2006  
In  
O.A. No. 891/05

29.3.2006

Hon'ble Mr. Justice Khem Karan, V.C.  
Hon'ble Mr. A.K. Singh, A.M.

Sri Sajnu Ram, learned counsel for the applicants has informed the Tribunal that the Original Application no. 889/05 connected with O.A. nos. 890 of 2005 and 891 of 2005, <sup>in which</sup> the interim orders were passed, <sup>his</sup> disobedience of which being made the subject matter of this contempt petition, have already been dismissed as infructuous with liberty to the claimants to seek appropriate remedy in respect of suspension order etc. We are of the view that this Contempt petition has also become infructuous. So, it is dismissed as such.

  
MEMBER-A

  
VICE CHAIRMAN

GIRISH/-